

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION No. 4141**

TO BE ANSWERED ON JULY 18, 2019

LAND POOLING POLICY

**No. 4141 DR. SWAMI SAKSHIJI MAHARAJ:
SHRI BHOLA SINGH:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the present status of the Delhi Development Authority's highly ambitious Land Pooling Policy;**
- (b) whether it is true that even after the expiry of five months from the start of registration process, work has not yet been started in any sector;**
- (c) if so, the details thereof and the reasons therefor;**
- (d) the status of land acquisition and land registration in the sectors identified in four zones under the said policy;**
- (e) whether any problem is being faced in land acquisition under the said policy; and**
- (f) if so, the details thereof along with the corrective measures taken in this regard?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)**

- (a) to (f): The Land Policy has been notified by the Ministry of Housing and Urban Affairs (MoHUA) on 11.10.2018 and the Regulations for operationalization of this policy have been notified by the Delhi Development Authority (DDA) on 24.10.2018. As per the policy and regulations, a minimum of 70% contiguous land of the developable area within the sector, free of encumbrances, is required to be pooled**

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to make the sector eligible for development. A web enabled interface on DDA's website has been launched on 05.02.2019 for inviting expression of willingness for participation under Land Pooling by land owners. Zone wise details of expression of willingness received so far for participation under Land Pooling Policy are as follows:

Zone	Applications received	Area registered (in Hectares)
P-II	209	199.6
N	1011	798.2
K-I	06	03.5
L	165	292.7
Total	1391	1294 (approx)

Work on ground level can commence after the requisite 70% contiguous land is pooled in a sector.
